

SH. R. V. Bhoj, Nasik.
 (SH. S. P. Kulkarni Adh
 y.
 Old Belerani.
 (SH. B. S. Bhoj, Adh)

OA- 439/91

I

1	22-8-91	PP.
	10.10.91	TO.
2	12.11.91	TO.
	12.12.91	TO.
3	13.2.92	TO.
	17.3.92	TO
4	1.4.92	TO
	10.4.92	TO

Endere is enclosed h/w

II

III

1	12-5-92
2-3	13-9-91
4-7	8-8-91
8	29-7-91

copy of JUD issued to Advocate
 notice issued to Supdt for AH
 Scrutiny - Sheet of OA
 vakalatnama of Sh. S P Kulkarni, Adh.

15/12

I undertake to clear the objections, if any
within a week's time

1

APPENDIX 'A'

29791
S. P. KULKARNI M.A., LL.B.
Advocate High Court/C.A.T. Bombay.
"Gunjan" B. No. 43 A-6, Wadavli Section
Beyond Kolar Soc., Ambarnath (E).
Dist: Thane-421501. Ph: 2855.

FORM I

[See Rule 4]

18-02-1992

Amendment carried -
out as per Honble -
Tribunal's order dated
13-02-1992

Application under Section 19 of the

Administrative Tribunal Act, 1985

S. P. KULKARNI M.A., LL.B.
Advocate High Court/C.A.T. Bombay.
"Gunjan" B. No. 43 A-6, Wadavli Section
Beyond Kolar Soc., Ambarnath (E).
Dist: Thane-421501. Ph: 2855

ORIGINAL APPLICATION NO.

OF 1991

18-02-1992

RAMKISAN VALU BHOR, SON OF VALU BHOR, AGE 34 YEARS,
LINEMAN, SATANA TELEPHONE EXCHANGE, SATANA P.O.,
DIST: NASHIK 423301 RESIDING AT KARHE BUILDING,
NEW SHIVAJI ROAD POLICE CHOWKI AT P.O. SATANA,
TAL. BAGLAN, DIST: NASHIK, 423301

... A P P L I C A N T

versus

UNION OF INDIA, THROUGH ITS SECRETARY, DEPARTMENT
OF TELECOMMUNICATIONS, MINISTRY OF COMMUNICATIONS,
GOVT. OF INDIA, SANCHAR BHAVAN, NEW DELHI
AND 4 OTHERS

... R E S P O N D E N T S

Sl.No.	Index	Description of documents relied upon	Page No.
1	A 1	APPLICATION	1 to 12
2	A 2,	No. QB-5/29 dated 28-6-88 from S. DOT Manmad to the TDF Nashik-2 copy to Shri R.V.Bhor Lineman Ashora through J.T.O. (Gr.) Kalvan	13
3	A 3	Memo No. NIL dt. 8-4-88 with Annexure I & II from J. TO. Group Kalvan	14-15

Sl.No.	Index	Description of documents relied upon	Page No.
4	A 4	Final order dt. 30-7-88 at Kalvan from J.T.O. Group Kalvan to S.D.O.T. Manmad and 4 others.	16
5	A 5	Appeal from the Applicant dated xxx addressed to S.D.D.Telephones Manmad.	16-17 17-18
6	A 6	Appellate order dated 21-4-89 from S.D.O. Telephones Manmad addressed to applicant and copy to 4 others.	19 20-32
7	A 7	Petitioin dated 26-6-1989 from the applicant addressed to the TDM Nashik	19-20 21
8	A 8	Reminder No.2 dt. 3-8-90 from Applicant to TDM Nashik	33
9	A 9	Reminder No.3 dt. 9-8-90	34-35
10	A 10	Extract FR 24 with GOI's orders (1) and (2) thereunder.	35-36
11	A 11	Extract para 11 of (1990) 12 ATC G 76 J.P.Shukla Versus G.O.I. decided 10-4-89. OA 64/87 (on limitation) (March 7, 1990 AT cases)	36-37 37-39
12	A 12	1988 (1) CAT 375 Jodhpur: (1988) 6 ATC 609 Laxman Doss Versus U.O.I. (on limitation)	40-41 39-40
13	A 13	ATR 1987 (2) CAT 265 Delhi Satyabir Singh versus U.O.I.	42-43 44-45

Sl.NO.	Index	Description of documents relied upon	Page No.
14 <u>14</u>	A 14 <u>A 14</u>	FR 24 with GOI's order (1) below it (i.e. O.M. No. 330/1/2(S)84 - Est(B) dated 20/23-5-85	44 <u>45</u>
14 <u>14</u>	A 14 <u>A 14</u>	FR 17-A with GOI order (1) below (1991) APC Vol. 15 P. 274	44 <u>45</u>
14 <u>14</u>	A 14 <u>A 14</u>	G. S. Meshram	44 <u>45</u>
14 <u>14</u>	A 14 <u>A 14</u>	VERSUS DGM S.E. Rly. OA 708/89	44 <u>45</u>
14 <u>14</u>	A 14 <u>A 14</u>	dt. 9.9.90	44 <u>45</u>
Total			45

15. m.p 665/91 for delay dt. 29/7/91
 16. m.p 1010/91 for amendment dt. 12/12/91.


 (C.R.V. BHOR)
 SIGNATURE OF THE
 APPLICANT

For use in Tribunal's Office:

Date of filing :
 Date of Receipt:
 Registration No.

Central
 Receiver
 Stamp No. 602/91
 28/10/91

For REGISTRAR

INDEX OF PROCEEDINGS

1. Date of filing: 29-7-1991

2. ~~Date of the orders passed by Tribunal:~~

3. Filing of reply:

Counter:

R.A. :

4. Filing of M.P.:

C.C.P.:

5. Filling of Memo of Appearance Name:

Date:

Vakalatnama

Name: Shri. S. P. Kulkarni

Date: 29-7-1991

6 Report of Deputy Registrar (J)

Pleading are complete and
case ready for hearing

Date:

Deputy Registrar.

Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
Orders of direction &
Registrar's orders

Tribunal's orders

Stamp No 407/91

Registered for Admission/

... TR ...

including Condonation of delay

on 22/8/91

on 22/8/91

P. Bhavskar
P. Registrar

22-8-91

Applicants by Mr. S.P. Kulkarni
Notice regarding M.P. 665/91 for
Condonation of delay and admission
of OA returnable on 10-10-91.

S. P. KULKARNI M.A., LL.B.
Advocate High Court/C.A.T. Bombay.
"Gunjan" S. No.43 A-6, Wadavli Section
Beyond Holar Soc., Anarnath (E).
List: Thane-421001. Ph: 2603

29-7-91

M.P. No. 665/91,
for condonation of
delay, filed on
22/8/91.

14/9/91

Notices are issued
to the All Respondents
on 13-9-91

MD
13-9-91

Notice dtd. 13.9.91
served on 385 on
dtd. 13.9.91

15.10.91

T.C. REDDY
(T.C. REDDY)
M(J)

Dated : 10.10.91.

Adjourned to 12.11.1991 at the
request of Mr. S.P. Kulkarni, learned
Counsel for the applicant. Learned Counsel
for the respondents Mr. P.M. Pradhan
is present

Adjourned to 12.11.1991 for admission

T.C. REDDY
(T.C. REDDY)
MEMBER(J)

(M.M. SINGH)
MEMBER(A)

Dated: 12-11-91

Mr. S.P. Kulkarni for the
applicant. Mr. P.M. Pradhan for the
respondents.

Adjourned to 12-12-91 for
disposal of M.P. 665/91 for condonation
of delay.


(M.M. Singh.)
M(A)


(C.D. K. Agrawal)
M(J)

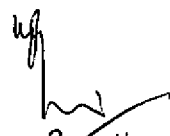
Dated: 12-12-91

Applicant by Mr. S.P. Kulkarni.
Respondent by Mr. V.M. Bhande for Mr. P.M. Pradhan.

Applicant had filed M.P. 665/91 for
condonation of delay. The applicant's counsel
states that he is not pressing M.P. for
condonation of delay, and ^{instead} ~~intending~~ ^{files} the
application for amendment.

In view of this adjourned to 13 Feb
1992 for order on amended ^{present} application.

M.P. No 665/91 disposed of.


(M.Y. Pradhankar)
M/A

M.P. No 1010/91 filed
for amendment on
6-2-92
Elavil
5-10/12/92

Dated : 13/2/92

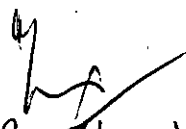
(3)

Mr. S.P. Kulkarni, Adv. for the applicant. Mr. P.M. Pradhan, Adv. for the Respondents.

M.P. for amendment is allowed. The applicant may carryout the amendment in the original application and serve ~~copy~~ amended copy on the respondents and file in the Registry.

Keep the amended petition for admission upon hearing on 17.3.1992.

M.P. disposed of.

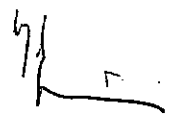

(M.Y. Priolkar)
M(A)


(U.C. Sinostava)
V/C.

17-3-92

Mr. S.P. Kulkarni, adv. for the applicant.
Mr. V.M. Bendhe for Mr. P.M. Pradhan
for respondents.

At Mr. Bendhe's request adjourned to
1-4-92 for ~~add~~ admission hearing.


(M.Y. PRIOLKAR)
MA)

Amendment
carried out by the
applicant's advocate
M.Y.
CO 19/2

Dated 1-4-92

(W)

Mr Kulkarni for the applicant.
Mr. V. M. Bendre for the
respondent.

2. Mr. Kulkarni has withdrawn
in this case and some other
advocate is representing applicant.
Mr. Bendre submits that he has
moved the application opposing
admission in this behalf today.
After some time Mr. Y. R. Singh
appears for the applicant.
He requests some time.
3 weeks time granted to file
reply. List the case on 10-4-92.

✓
(M. Y. Priolkar) (U. C. Srivastava)
MCA) V.C.

Date: 10. 4. 92

Mr. Y. R. Singh for the
applicant. None for the respondent.

Mr. Y. R. Singh states that
in view of certain developments
the applicant wishes to withdraw
this application and he has
instructions to make this statement.

Accordingly the application
is dismissed as withdrawn.
In favour
(M. Y. Priolkar) (U. C. Srivastava)
MCA) V.C.

10/4/92
ord. document despatched
to respondent (s)
cn. 12/4/92
12/4/92